

**"Form No. RD-1****Form for filing application to Central Government  
(Regional Director)**

Form language

 English Hindi

[Pursuant to Section 2(41), 16, 18 and 233(2) of the Companies Act, 2013 and rule 33A, 40 and 41 of the Companies (Incorporation) Rules, 2014 and rule 25 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016]

Refer instruction kit for filing the form

All fields marked in \* are mandatory

\*Category of applicant

(Company/ Limited Liability Partnership (LLP)/Others)

**Company/LLP/Others Information**

1 \*Corporate Identity Number (CIN)/ Limited Liability Partnership Identification Number (LLPIN)/PAN/ Registration number of others seeking direction

2 (a) \*Name of the Company/LLP/Applicant

(b) \*Address of the Company/LLP/Applicant

\*Address Line 1

Address Line 2

\*Country

\*Pin code/Zip Code

Area/Locality

\*City

\*District

\*State

Jurisdiction of Police Station

Phone (with STD/ISD code)

Mobile No.

\*E-mail ID

3 *Please indicate the purpose of the application	
<input type="radio"/> Rectification of name	<input type="radio"/> Change in financial year
<input type="radio"/> Conversion of Public company into a Private company	<input type="radio"/> Notice of approval of the scheme filed in Form CAA-11
<input type="radio"/> Others	
4 (a) Specify the details of purpose (In case 'Others' is selected above)	<input type="text"/>
(b) Section of the Companies Act, 2013 under which application is made	<input type="text" value="▼"/>
5 (a) CIN of company against which the application for rectification of name is being made	<input type="text"/>
(b) Name of the company against which the application is made	<input type="text"/>
6 Please mention the new financial year beginning and end date	
(a) Beginning Date (DD/MM/YYYY)	<input type="text"/>
(b) End Date (DD/MM/YYYY)	<input type="text"/>
7 *Details as to whether a company registered under Section 8 of the Act	<input type="radio"/> Yes <input type="radio"/> No
8 (a) Date of passing of Board Resolution (DD/MM/YYYY)	
(b) Mode of Resolution <i>(Physical/Circular)</i>	<input type="text" value="▼"/>
(c) Number of votes cast in favor	<input type="text"/>
(d) Number of votes cast against	<input type="text"/>
9 (a) Service request number of Form MGT-14	<input type="text"/>
(b) Date of passing special resolution (DD/MM/YYYY)	<input type="text"/>
10 *Grounds for filling the application	
<input type="text"/>	
11 (a) Date of publication of advertisement in English language as per rule 41 of the Companies (Incorporation) Rules, 2014 (DD/MM/YYYY)	<input type="text"/>
(b) Date of publication of advertisement in vernacular language as per rule 41 of the Companies (Incorporation) Rules, 2014 (DD/MM/YYYY)	<input type="text"/>

## 12 Particulars of Creditors and Debenture Holders

S. No.	Name of the Creditor / Debenture Holder	Type	Address	Amount Due	Remarks (Nature of Debt / Claim / Liability)
		▼			
		▼			
		▼			

Add row

Delete row

Download excel

Import

## 13 (a) Details of any previous application made within last five years for change in financial year and outcome thereof

## (b) Details of any conversion made within last five years and outcome thereof

## 14. Details of transferor company(ies)

Number of transferor company(ies)

Corporate Identity Number (CIN) of transferor	Name of the company

## Attachments

(a) Copy of board resolution

Max 2 MB

Choose File

Remove

Download

(b) Copy of special resolution

Max 2 MB

Choose File

Remove

Download

(c) Copy of advertisement

Max 2 MB

Choose File

Remove

Download

(d) Copy of approved scheme filed in Form No. CAA-11

Max 2 MB

Choose File

Remove

Download

(e) Authorization Letter

Max 2 MB

Choose File

Remove

Download

(f) Optional attachment(s) - if any

Max 2 MB

Choose File

Remove

Download

**Declaration**

I am authorised by the Board of Directors of the Company vide resolution number\*  dated \*  to sign this form and declare that all the requirements of Companies Act, 2013 and the rules made thereunder in respect of the subject matter of this form and matters incidental thereto have been complied with.

I hereby declare that all the information given herein above is true, correct and complete including the attachments to this form and nothing material has been suppressed.

I am authorised by the LLP to sign this form and declare that all the requirements of Companies Act, 2013 and the rules made thereunder in respect of the subject matter of this form and matters incidental thereto have been complied with.

I hereby declare that all the information given herein above is true, correct and complete including the attachments to this form and nothing material has been suppressed.

I am authorised by the applicant to sign this form and declare that all the requirements of Companies Act, 2013 and the rules made thereunder in respect of the subject matter of this form and matters incidental thereto have been complied with.

I hereby declare that all the information given herein above is true, correct and complete including the attachments to this form and nothing material has been suppressed.

**Declaration under Rule 41 of the Companies (Incorporation) Rules, 2014**

\*  I, on behalf of Board of Directors, hereby declare that pursuant to the provisions of sub-section (68) of section 2, the company limits the number of its members to two hundred and also no deposit has been accepted by the company in violation of the Act and rules made thereunder.

\*  I, on behalf of Board of Directors, hereby declare that no non-compliance of sections 73 to 76A, 77, 178, 185, 186 and 188 of the Act and rules made thereunder has been made.

\*  I, on behalf of Board of Directors, hereby declare that no resolution is pending to be filed in terms of sub-section (3) of section 179 and also the company was never listed in any of the Regional Stock Exchanges and if was so listed, all necessary procedures were complied with in full for complete delisting of the shares in accordance with the applicable rules and regulations laid down by Securities Exchange Board of India.

\* **To be digitally signed by**

DSC BOX

\* Designation

▼

(Director/Designated Partner/Company Secretary/Manager/CFO/CEO/ Authorised representative /Applicant)

\*Director Identification Number of the director; or DIN or DPIN of Designated Partner or Membership number of the Company Secretary or PAN of the Manager/CFO/CEO or Authorised representative or Applicant

Save

Submit

**Note: Attention is drawn to provisions of Sections 448 and 449 of the Companies Act, 2013 which provide for punishment for false statement/certificate and punishment for false evidence respectively.**

<b>For office use only:</b>	
eForm Service request number (SRN)	<input type="text"/>
eForm filing date (DD/MM/YYYY)	<input type="text"/>
<b>Digital signature of the authorising officer</b>	
This eForm is hereby approved	<input type="button" value="DSC BOX"/>
This eForm is hereby rejected	<input type="button" value="DSC BOX"/>
Date of signing (DD/MM/YYYY)	<input type="text"/> "

[F. No. 01/13/2013 CL-V, Vol-VI]

BALAMURUGAN D, Jt. Secy.

**Note :** The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number G.S.R. 250(E), dated 31st March, 2014 and last amended *vide* G.S.R 426(E), dated 27<sup>th</sup> June, 2025.